राष्ट्रीय स्वास्थ्य मिशन
लोक स्वास्थ्य एवं परिवार कल्याण विभाग
मध्यप्रदेश

## विज्ञापन
### विशेष भर्ती अभियान

प्रदेश में चिकित्ट एकल्याण/सोसायटी (जिला चिकित्सालय, जिला अस्पताल, सामुदायिक स्वास्थ्य केंद्र) स्तर की संस्थाओं की क्रियाशील करने के लिए एन.एच.एम. अंतर्गत संविदा आधार पर चिकित्सा/दंतचिकित्सा चिकित्सकों की सेवाएं लेने हेतु योग्य भर्ती क्रि.–21–2022/ए एवं कार्यालय के परिपत्र के पर कार्य, २०२१ से ३१ मार्च, २०२२ तक प्रत्येक बुधवार (दिनांक 9, 16, 23 एवं 30 मार्च, २०२२) को विशेष भर्ती अभियान के तहत आयोजित आमंत्रित है।

प्रदेश की समस्त स्वास्थ्य संस्थाओं को सुदृढ़ करने के अलावा महामारी योगदान देने हेतु स्वच्छता एवं उपचारी चिकित्सक निम्नानुसार अवसर का लाभ उठाए –

- सर्जन – 31 पद (पूरक एवं संविदा चिकित्सक दोनों हेतु)
- चिकित्सक – 63 पद (पूरक एवं संविदा चिकित्सक दोनों हेतु)
- जिला चिकित्सालय में संविदा चिकित्सक अधिकारी – 136 पद (संविदा चिकित्सक हेतु)
- सिविल जिला चिकित्सालयों के आपातिक आकस्मिक/एमर्जेंसी में चिकित्सा अधिकारी – 34 पद (पूरक एवं संविदा चिकित्सक दोनों हेतु)

उक्त विषयों के चिकित्सा/दंतचिकित्सा हेतु एन.एच.एम. अंतर्गत संविदा आधार पर समयें 1.10.से 1.3.2022 तक प्रतिमाह तथा चिकित्सा अधिकारियों/संविदा चिकित्सा अधिकारियों हेतु समयें 1,000/– प्रतिमाह मानदेय देय होगा। उक्त पदों की विज्ञप्ति एनएचएम की वेबसाईट पर उपलब्ध।

भवदीय/-
(डिनेश दास)
विशेष संचालक, एन.एच.एम.

G 23209/21

# निःपक्ष आणि निर्भिड दैनिक

नव शक्ति
मराठीतील नंबर १

www.navshakti.co.in

## PUBLIC NOTICE

NOTICE IS HEREBY GIVEN that we are investigating the TITLE OF M/s. Axis Electrical Components (I) Pvt. Ltd. being the owner in respect of all that piece and parcel of land or ground bearing Plot No. 104-C, Kandivali Co-Op. Indl. Est., Charkop, Kandivali (w), Mumbai-400067, Vide CTS No. 308 (Part) AND 308/2 admeasuring 324 sq. meters of Village Kandivali Taluka Borivali District Mumbai Suburban together with the Industrial building standing thereon (consisting of Ground + First floor admeasuring 418 sq. meters and also holding 10 fully paid up Shares of Rs. 100/- each Share Certificate No. KCIEL/163 and Distinctive Nos. 1621 to 1630 (both inclusive) issued by Kandivali Co-op. Industrial Estate Ltd. All PERSONS having any share, right, title, claim or interest against or to the said Premises whether by way of sale, transfer, mortgage, lease, lien charge, trust, maintenance, easement, gift, inheritance, exchange, possession or otherwise howsoever are hereby required to make the same known in writing to the undersigned at Mr. Kuparam Chaudhary & Mr. Durgaram Chaudhary, having their address at B-107, Rock Enclave, Hindustan Naka, Opp. Joy Ice Cream, Charkop, Kandivali (W) Mumbai – 400067 , together with documentary proof in support thereof, within 14 (fourteen) days of the date of this notice, failing which claims, if any, shall not be entertained and shall be deemed to have been waived.

Date: 3rd March 2022
Mumbai

Kuparam Chaudhary &
Durgaram Chaudhary
B-107, Rock Enclave, Hindustan
Naka, Opp. Joy Ice Cream,
Charkop, Kandivali (W)
Mumbai – 400067

## PUBLIC NOTICE

TAKE NOTICE THAT my client Mr. Mahesh Muralidhar Joshi and Mrs. Bhagyashree Mahesh Joshi wish to purchase/acquire Flat No. 601 admeasuring about 1415 Sq. Ft Carpet area on the 6th Floor, Building NO. 3 (REVERO), Swastik Regalia CHS Ltd., Vishnu Mhatre Compound, Kanakar Village Road, Near goodass Nursing Home, Ghatkopar East, Mumbai-400077 within the limits of Thane Municipal Corporation registration District & Sub – District Thane (hereinafter referred to as the " Said Flat /Property") from Transferor / Seller Mr. Kunal Sangolli and Mrs. Shailaja Ashok Sangolli.

TAKE NOTICE That the said Flat was Originally acquired/purchased by Mr. Kunal Sangolli and Mr. Ashok Sangolli (The Joint Purchaser) vide Agreement for Sale dated 21/04/2008 from M/s. Shree Sachdhan and, the Builder/Developer and the Agreement was registered with the Sub Registrar of Assurances Thane, vide its Registration No. TNN5-03653-2008 dated 28/04/2008. In pursuance to the said Registered agreement society has allotted them share Certificate no. 067 bearing distinctive no. 331 to 335.

TAKE NOTICE That One of the Co-owner Mr. Ashok Sangolli died on 31st July 2020 (hereinafter referred to as the " Said Deceased ") and he left behind his wife Mrs. Shailaja Ashok Sangolli and one son viz Mr. Kunal Sangolli and Daughter Digdi Sangolli.

Now after death of Mr. Ashok Sangolli his wife Mrs. Shailaja Ashok Sangolli had made an application on 21/03/2021 for the transfer of the said Flat and deceased half Shares in her favour. The Society after completing with all legal formalities transfer the Flat and decease share in favour of Mrs. Shailaja Ashok Sangolli and Now the share certificate is in the name of Mr. Kunal Sangolli and Mrs. Shailaja Ashok Sangolli being the Members of the Society.

TAKE FURTHER NOTICE NOW Mr. Kunal Sangolli and Mrs. Shailaja Ashok Sangolli wish to sell the said Flat to my client as per the facts stated above if any person/s is having any sort of claims right, title, or interest whatsoever nature upon or over the said property/Flat & shares is hereby requested to forthwith bring to the notice of the undersigned or meet alongwith all the documentary proof within 14 days from the date of PUBLICATION of this Public Notice. If no claim is made within stipulated time, my client shall enter into Purchase of Flat Agreement with Mr. Kunal Sangolli and Mrs. Shailaja Ashok Sangolli and No claim shall be entertained in future and shall not be binding upon my clients.

ADVOCATE SUJATA GUPTE
Office No. 31, Gr. Floor, Cine Wonder, GB Road, Thane (W)
Tel No. 9323945617 Email : advocatesujata@rediffmail.com

## PUBLIC NOTICE

Please take notice that our clients are negotiating to acquire from Mr. Dhanpatraj V. Bhansali, Ms. Nidhi Dhanpatraj Bhansali, Mr. Shailesh K. Parasrampuria and Ms. Shweta K. Parasrampuria (Developers) the property more particularly described in the Schedule hereunder (**Said Property**).

All persons having any share, right, title, benefit, interest, claim, objections & demands in respect of the said Property or any part thereof by way of sale, exchange, assignment, mortgage, charge, gift, trust, muniment, inheritance, occupation, possession, tenancy, sub-tenancy, leave and licenses, care-taker basis, lease, sub-lease, lien, maintenance, easement, release through any agreement, conveyance deed, writing, devise, bequest, succession, family arrangement / settlement, litigation, decree or court order of any court of Law, contracts /agreements, developments rights, FSI or encumbrance or otherwise howsoever are hereby requested to make the same known in writing along with certified true copies of the documents of such claim/s to the undersigned at 512, Hubtown Solaris, N.S. Phadke Marg, East-West Flyover, Telli Galli, Andheri (East), Mumbai 400 069, by registered post acknowledgment due, within 14 days from the date of publication hereof, failing which, any such share, right, title, benefit, interest, claims, objections and/or demand shall be disregarded and shall deemed to have been waived and/or abandoned, and our clients shall proceed with the purchase of the Property from the Developers.

### SCHEDULE OF THE PROPERTY

All that piece and parcel of Unit No. 201, (**Said Property**) admeasuring 123.5 sq.mts., in the under construction building NS Heights situated at N.S Road No.3 Juhu Vile Parle Development Scheme (JVPD Mumbai) situated on all those piece or parcel of land or ground situate lying and being at Plot No. 44 in the approved layout of Swastik Co-operative Housing Society Limited, being part of Survey No. 287, C.T.S No.272 of Village Vile Parle West within the registration District and Sub-District of Mumbai Suburban which is at the corner of V.L. Mehta Road and N.S. Road No.3, JVPD Scheme, Vile Parle West.

VIRAL VORA
Managing Partner
Mumbai 400 056
Dated this 3rd day of March, 2022

For VPV LEGAL & ASSOCIATES
Advocates & Solicitors

## State Bank of India

**BRANCH-SARB THANE (11697)** 1st Floor, Kerom, Plot No 112, Circle Road No 22, Wagle Industrial Estate, Thane(West) 400604 E- mail ID of Branch : sbi.11697@sbi.co.in, Landline No. (Office):- 022-25806963

### SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive physical possession of which has been taken by the Authorised Officer of State Bank Of India, the Secured Creditor, will be sold on " As is Where is", As is What is" and Whatever there is" basis on **23.03.2022.**

| Property Serial No. | Name of the Authorised Officer | Contact Nos. |
|---|---|---|
| 1 | N.M. SURYAWANSHI | 9004118770 |

| Name Of Borrower(s) | Name of Guarantor(s) | Outstanding Dues for Recovery of which Property/ies is/are Being Sold |
|---|---|---|
| Miss Lady Prop. Shri Atul Premji Patel | Shri Bhavik Dilip Patel | Rs.77,80,423.00 as on 31.08.2018 + intt. & charges wef 01.09.2018 Demand Notice Date:- 16.09.2018 |

**Property No. 1 :** Shop No. 7, Ground Floor in building known as ANAND DHAN Co-op. Housing Society Ltd. Situated at city Survey No. 753, Joshi Ali Zaveri Bazar, Panvel, Dist. Raigad 410206 in the name of Atul Premji Patel and Bhavik Dilip Patel area 270 sq. ft. (Built up) – Sale Deed No. PVL-1/9778/2011 dated 25.07.2011.

**Reserve Price :** Rs.35,29,000.00. **EMD** Rs.3,52,900.00 **Possession Status :** Physical

**Earnest Money Deposit (EMD) =** 10% of the Reserve Price **Bid Increment Amount =** Rs.50,000/-

**Date and time for submission of request letter of participation / KYC Documents/ Proof of EMD etc. = on or before 22.03.2022, up to 5.00 p.m.**

**Date & Time of e-Auction =** Date - 23.03.2022 Time:- From 12.00 p.m. to 2.00 p.m. with unlimited extensions of 5 Minutes each

**Date & Time of inspection of the properties: 11.03.2022 from 11.00 am to 1.00 p.m.**

**Contact = Mr. N.M. Suryawanshi : (Mob. No. 9004118770) & Ms. Kasturi Murthy : (Mob. No. 9820594238)**

**For detailed terms and conditions of the sale, please refer to the link provided in**
**1. http://www.mstcecommerce.com/auctionhome/ibapi/index.jsp**

Date : 03.03.2022
Place : Thane

Sd/-
Authorized Officer
State Bank of India

## BRIHANMUMBAI MAHANAGARPALIKA

### CHIEF ENGINEER (SEWERAGE OPERATION)

MUNICIPAL CORPORATION OF GREATER MUMBAI
**e-Tender Notice for Bid No. : 7200029322**

| | |
|---|---|
| Department | Chief Engineer (SO) |
| Sub Department | Dy.Ch.E.(SO)P&C |
| Subject | SITC of Odor Control System at Dharavi Drop Shaft. |
| e-Tender Sale | Date : 03.03.2022 from Time : 11.00 Hrs.<br>Date : 10.03.2022 upto Time : 12.00 Hrs. |
| Website | http//portal.mcgm.gov.in |
| Concerned Officer Name | Shri Salil A. Garude, Executive Engineer (Sewerage Operation) Planning & Construction; Shri Anurudra P. Patil, Assistant Engineer (Sewerage Operation) Planning & Construction<br>Smt. Naziya F. A. Shaikh, Sub Engineer (Sewerage Operation) Planning & Construction |
| Telephone Number (Office) | Ph. 022 24315706 |
| Mobile Number | 9819616868 - Shri Salil A. Garude<br>9969479858 - Shri Anurudra P. Patil<br>8879280223 - Smt. Naziya F. A. Shaikh |
| E-mail Address | eepncme.so@mcgm.gov.in<br>aepnc01.so@mcgm.gov.in |

Sd/-
(Shri Salil A. Garude)
Executive Engineer
(Sewerage Operation)
Planning & Construction

PRO/2467/ADV/2021-22

Let's together and make Mumbai Malaria free

## NOTICE

NOTICE is hereby given that we are investigating the title of St. Anthony Church, a Trust registered under the provisions of the Bombay Public Trust Act, 1950 (XXIX of 1950) and having its office at Marve Road, Malwani (West), Mumbai-400 095 in respect of the property more particularly described in the Schedule hereunder written.

All persons having any claim or interest against or to the said property or any part thereof by way of sale, assignment, mortgage, trust, lien, gift, charge, possession, inheritance, lease, tenancy, maintenance, easement or otherwise howsoever are hereby required to make the same known in writing to the undersigned within 14 days from the date of publication hereof failing which the claim, if any, shall be considered as waived.

### THE SCHEDULE ABOVE REFERRED TO

All that piece and parcel of land or ground lying, being and situate at Marve Road, Malwani (West), Mumbai-400 095 Village Malvani Taluka Goregaon, Mumbai Suburban District bearing CTS Nos. as under :-

| CTS NOS. | Area (Sq. Mtrs.) |
|---|---|
| 606 | 666.2 |
| 609 | 392.7 |
| 2231 | 876.9 |
| 1688 | 275.6 |
| 1188 | 175.1 |

Mumbai, dated this 1st day of March, 2022

Sd/-
DARRYL VAS
Partner
P. Vas & Co.,
Advocates & Solicitors,
A-1, Liberty, 1st Floor, 99-B,
Hill Road, Bandra (W),
Mumbai-400 050.
e-mail : pvas1979@gmail.com

## FORM A
## PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF NUSI Offshore Training Institute**

| | | |
|---|---|---|
| 1 | Name of corporate person | NUSI Offshore Training Institute |
| 2 | Date of incorporation of corporate person | 07/11/2013 |
| 3 | Authority under which corporate person is incorporated/registered | Registrar of Companies, Mumbai under Companies Act, 1956 |
| 4 | Corporate Identity Number of Corporate person | U74999MH2013NPL249862 |
| 5 | Address of the registered office and principal office (if any) of Corporate person | Registered Office:<br>NUSI Bhavan, Ground Floor 4 Goa Strat, Ballard Estate Mumbai 400001, Maharashtra, India |
| 6 | Liquidation commencement date of corporate person | February 28, 2022 |
| 7 | Name, Address, Email Address, Telephone Number and the Registration number of the liquidator | Name: Kumudini Bhalerao<br>Address : Ecstasy, 803/804, 9th Floor, City of Joy, J. S. D Road, Mulund (W), Mumbai - 400 080<br>Email: kumudinipranjape@mmjc.in<br>Telephone No: 022-21678102<br>Registration No:<br>IBBI/IPA-002/IP-N00099/2017-18/10242 |
| 8 | Last date for submission of claims | March 30, 2022 |

Notice is hereby given that **M/s NUSI Offshore Training Institute** has commenced voluntary liquidation on **February 28, 2022.**

The stakeholders of **M/s NUSI Offshore Training Institute** are hereby called upon to submit a proof of their claims, on or before **March 30, 2022,** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
**Kumudini Bhalerao**
**Liquidator**
**Reg No.:** IBBI/IPA-002/IP-N00099/2017-18/10242

Date : March 03, 2022
Place : Mumbai

## FORM NO. 14 [See Regulation 33(2)]

By Regd. A/D, Dasti failing which by Publication.

**OFFICE OF THE RECOVERY OFFICER - I/II**
**DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)**
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703

### DEMAND NOTICE

**NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.**

RC/396/2019 **INDIAN OVERSEAS BANK** 02-02-2022

**Versus**

**M/S. V. S. P ENTERPRISES**

To
**(CD 1) M/s. V.S.P Enterprises 29,** 2nd Floor, Kamruddin Industrial Estate Opp. Nand Jyot Industrial Estate, Sakinaka, navi Mumbai Maharashtra
**(CD 2) Mr Pravin Rewachand Bablani 29,** 2nd Floor, Kamruddin Industrial Estate, Opposite Nand Jyot Industrial Estate, Sakinaka, Mumbai Mumbai Maharashtra-400072
**Also At:** Flat No. 3, Chembur Santosh Chs Ltd, Sindhi Society, Cst Road, Chembur Mumbai - 400071.
**(CD 3) Mrs. Sunaina Sunil Pandirakar 29,** 2nd Floor, Kamruddin Industrial Estate, Opposite Nand Jyot Industrial Estate, Sakinaka, Mumbai Mumbai Maharashtra - 400071. Also At: Flat No. 501, Valmit Chs Ltd, Church Road, Marol, Andheri (East), Mumbai - 400 059.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding officer, Debts Recovery Tribunal Mumbai (DRT 3) in **OA/45/2017** an amount of **Rs 4339597.00 (Rupees Forty Three Lakhs Thirty Nine Thousand Five Hundred Ninety Seven Only)** along with pendent lite and future interest @12% simple interest yearly w.e.f. **02/12/2016** till realization and costs of **Rs 21000 (Rupees Seventy One Thousand Only)** has become due against you (jointly and severally)

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.
4. You are hereby ordered to appear before the undersigned on **06/04/2022 at 10.30am** for further proceedings.
5. In addition to the sum aforesaid, you will also be liable to pay
   (a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
   (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this **Date: 02/02/2022**

SEAL

Sd/-
Recovery Officer
Debts Recovery Tribunal Mumbai (DRT 3)

## Bank of India

बैंक ऑफ इंडिया
Bank of India BOI
Root of wealth/सुदृढ़ताओं से परे/Beyond Banking

**Specialised Asset Recovery Management Branch**
Bank of India Bldg., Mezzanine Floor, 70-80, Mahatma Gandhi Road, Fort, Mumbai-400 001. Tel. : 022-2267 1066 / 2267 3549
Email : SARM.Mumbaisouth@bankofindia.co.in

### POSSESSION NOTICE
**Rule-8(1)**

Whereas the undersigned being the Authorised officer of the Bank of India. SARM Branch, Bank of India Building, Mezzanine Floor, 70-80, M. G. Road, Fort, Mumbai-400 001, under Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred u/s 13(12) read with rule 9 of the Security interest (Enforcement) Rules, 2002 issued demand notice dated 13.07.2015 calling upon the borrower/ guarantors/mortgagors M/s. Bhaagyalaxmi Steel Pvt. Ltd., Mr. Gumansingh Bhoorsingh Rajpurohit., to repay the amount mentioned in the notice being sum of. Rs. 2,60,22,816.60 (Rupees Two Crore Sixty Lakh Twenty Two Thousand Eight Hundred Sixteen and Sixty paise only) plus interest, incidental expenses, cost, charges etc., within 60 days from the date of the said notice.

The Borrower/Guarantors/Mortgagors having failed to repay the amount, notice is hereby given to the Borrower/Guarantors/ Mortgagors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13 (4) of the said Act, read with rule 9 of the said Rules on 28-02-2022.

The Borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to charge of Bank of India. SARM Branch, for an amount of Rs. 2,60,22,816.60 (Rupees Two Crore Sixty Lakh Twenty Two Thousand Eight Hundred Sixteen and Sixty paise only) plus interest, incidental expenses, cost, charges, etc.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**Description of the Property**

Office Premises No. 308 situated at Ganatra Industrial Estate Premises CHS Ltd., Survey No. 114 A, Hissa No. 1 PART & Hissa No. 2 (Part), Panchpakhadi, Near Cadbury Naka, Thane, admeasuring 500 sq.ft.

Sd/-
**Date : 28.02.2022**
**Place : Thane**
**Authorised Officer**
**Bank of India**

## ELANTAS Beck India Limited

CIN : L24222PN1956PLC134746
147, Mumbai-Pune Road, Pimpri, Pune 411018.
Tel: 020 67190606 E-mail: Abhijit.Tikekar@altana.com
Website: http://www.elantas.com/beck-india

### NOTICE

**Transfer of Equity shares of the Company to Investor Education and Protection Fund (IEPF) Suspense Account**

This Notice is published pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") notified by the Ministry of Corporate Affairs effective September 7, 2016.

The Rules, amongst other matters, contain provisions for transfer of all shares in respect of which dividend has not been paid or claimed by the shareholders for seven consecutive years or more in the name of IEPF Suspense Account.

Complying with the requirements as set out in the rules, the Company has communicated to the concerned shareholders individually whose shares are liable to be tranderred to IEPF Suspense Account under the Rules for taking appropriate action(s).

The Company has uploaded full details of such shareholders and shares due for transfer to IEPF Suspense Account on its website at http://www.elantas.com/beck-india. Shareholders are requested to refer to the web - link http://www.elantas.com/beck-india to verify the details of unclaimed dividends and the shares liable to be transferred to IEPF Suspense Account. Notice is given to all such shareholders to make an application to the Company/Registrar & Transfer Agent (RTA) of the Company with a request duly signed by all holders with proper identification proofs for claiming the unclaimed dividend, so that the shares will not be transferred to IEPF Suspense Account. In case the Company/ RTA does not receive any communication by 4 June, 2022, the Company shall transfer the said shares to IEPF Authority /Suspense Account on appropriate date as required by law, including all the benefits accruing on such shares, if any, which can be claimed back by the shareholders from IEPF Authority after following the procedure prescribed by the Rules.

In case the shareholders have any queries on the subject matter, they may contact the Company or its Share Transfer Agent at M/s Link Intime India Pvt. Ltd. Block No.202, Akshay Complex, Near Ganesh Temple, Off Dhole Patil Road, Pune-411 001. Tel: +91-20-26160084/26161629; Email: iepf.shares@linkintime.co.in.

For ELANTAS Beck India Limited
Sd/-
Abhijit Tikekar
Head Legal & Company Secretary
Mem. No. A20213

Place: Pune
Date: 2 March 2022

## Chola
Enter a better life

## CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

**Corporate Office: No.2, Dare House, 1st Floor, NSC Bose Road, Chennai-600001.**
**Branch Office: 02/103,Casa Maria Bldg, Gokhle Road Opp to Portuguese Church, Dadar West, Mumbai-400028. Contact No: 992018875.**

## PUBLIC NOTICE FOR AUCTION CUM SALE

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of **M/s Cholamandalam Investment & Finance Company Ltd.** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, which is in the symbolic possession, on 'AS IS WHERE IS BASIS', 'AS IS WHAT IS BASIS' and 'WHATEVER IS THERE IS BASIS', Particulars of which are given below:-

| Borrower(s) Co-Borrower(s) Guarantor(s) | Demand Notice Date and Amount | Description of the Immovable Property | Reserve Price | Earnest Money Deposit | Total Loan Outstanding |
|---|---|---|---|---|---|
| (Loan Account No. X0HEROB00001214890)<br>Borrowers:- 1. Sadhana B Rai, 2. Bharat P Rai, 3. Savitri P Rai, All are Residing at: Flat No.A/14, Plot No.74-G, Mazdock Apts., Co-Op Hsg Soc Ltd., J.P. Road, 7, Bunglow, Above Bank Of Maharastra,Andheri West, Mumbai-400061. Also at: 1. Sadhana B Rai, 2. Bharat P Rai, Both are Residing at: Flat No.1304, 13th Floor, Evershine Cosmic, A-Wing, Oshiwara Link Road, Opposite Infinity Mall, Andheri, Jogeshwari West, Mumbai-400102. | 06/07/2019 & Rs.1,47,25,434.84/- as on 05/07/2019 | Flat No.A/14, in the building knows as Mazdock Apartment of the Mazdock Apartment Co-operative Housing Society Limited situated at Plot No.74-G, J.P. Road, Andheri, Mumbai. | Rs. 1,30,00,000/- | Rs. 13,00,000/- | Rs.1,89,20,627.78/- as on 16/02/2021 together with further interest, penal interest, cost, expenses thereon till the date of payment. |

**IMPORTANT INFORMATION REGARDING AUCTION PROCESS**

| | | |
|---|---|---|
| 1 | Date of Auction and Time of Auction | 21-03-2022 & 10.00 am to 11.00 am. |
| 2 | Place of Submission of Bids and Place of Auction | 02/103,Casa Maria Bldg, Gokhle Road Opp to Portuguese Church, Dadar West, Mumbai-400028 |
| 3 | Date of Inspection of Property | As per appointment (In Business Hours) |
| 4 | Last date for Submission of Bids | 19-03-2022 before 5.00 pm |

* A bidder may, on his own choice, avail the facility in the auction by making application in prescribed format which is available along with the offer/tender document on the given office address mentioned hereunder. Sale is strictly subject to terms and conditions incorporated in this advertisement and the prescribed Bid / Tender Document. This notice is also to be treated as a **15 days' notice** under Rule 8(5)(c) and 9 (1)of the Security Interest Enforcement Rules, 2002. " (Rule 8 and 9)

**TERMS AND CONDITIONS OF AUCTION**

1) The property is sold on **'As is Where is basis' 'As is What is Basis' and 'Whatever is There is Basis'.**
2) The Bidder is obliged to exercise full due diligence in all respects, including to inspect each of the details of the property mentioned above on the scheduled date & time.
3) Submission of bids to **M/s Cholamandalam Investment and Finance Company Limited** would be construed a deemed acceptance by the bidder that (i) he/she/it has exercised due diligence in all respects; (ii) is satisfied with all details/measurements of property; (iii) Acknowledges full knowledge of terms and conditions that govern the auction and (iv) Waives all his/her/its rights to make any contrary claims against company at any future date.
4) The sale is subject to confirmation by the Authorised officer if the borrower/guarantor pays the entire outstanding amount in full before sale, no sale will be conducted.
5) The Bidder shall remit Earnest Money Deposit (EMD) by Banker's Cheque / DD drawn in favour of **M/s Cholamandalam Investment and Finance Company Limited** for the respective Loan A/c, along with the bid form in a Sealed Cover addressed to The Authorized Officer, **M/s Cholamandalam Investment and Finance Company Limited up to 5.00 P.M on 19-03-2022.** Please note that, in reference to successful bidder(s), EMD is adjustable against the sale consideration receivable by **M/s Cholamandalam Investment and Finance Company Limited.** Also, EMD is refundable to the unsuccessful bidder(s).
6) The successful bidder shall deposit 25% of the bid amount immediately on the sale being knocked down in his/her/its favour and the balance within 15 days by Banker's Cheque / DD drawn in favour of **M/s Cholamandalam Investment and Finance Company Limited** for the respective Loan A/c Number.
7) In case the successful bidder fails to deposit 25% of the bid amount immediately on sale being knocked down in his/her/its favour and/or the balance amount, within 15 days the deposit made by the bidder shall be forfeited without any prior intimation.
8) The charges / fees payable for conveyance such as stamp duty, registration fee, maintenance charges electricty charges etc., shall be borne by the successful bidder. The Authorized Officer will not be held responsible for any charge, lien, property tax or any other dues to the Government or local body or any other authority in respect of the property under sale.
9) The Authorized Officer has the absolute right to accept or reject the bid or adjourn / postpone/cancel the sale/modify any terms and conditions of the sale without any prior notice or assigning any reason therefore.
10) The Sale will only be in favour of successful bidder and not his/her nominee.
11) This Notice is also to the Borrower(s) Guarantor(s) in particular and the public in general. The borrower has absolute right for the redemption of property till the confirmation of the sale Process.

**M/s Cholamandalam Investment and Finance Company Limited are not responsible for any liabilities whatsoever pending upon the property as mentioned above.**

The Property shall be auctioned on **'As is Where is Basis', 'As is What is Basis' and 'Whatever is There is Basis'.**

For further details, contact the Authorised Officer, at the above mentioned Office address.

**Place: Mumbai**
**Date: 03-03-2022**

**Sd/- Authorised Officer,**
**M/s Cholamandalam Investment and Finance Company Limited**

## PUBLIC NOTICE

NOTICE is hereby given that on all concerned persons that, my client,1) MR. SWAPAN SITAL SHEE and 2) MRS. SUBHRA SWAPAN SHEE, Present Joint Owners purchased Flat No. B-18, First Floor, Silver Park,Golden and Silver Park Co-operative Housing Society Ltd., Shivaji Nagar, Road No. 3, Wagle Estate, Thane (West) - 400 604 from **SMT. SUSHAMA MUKESH SUNDRAWAT,** by an Agreement of Sale of Flat and Transfer of Shares, dated 08th December, 2002 and the said Agreement of Sale of Flat and Transfer of Shares, dated 08/12/2002 was duly registered on 09/12/2002 vide document Acknowledgement No. TNN1-08459–2002 with Sub Registrar of Assurances, Thane – 1, Thane. **SMT. SUSHAMA MUKESH SUNDRAWAT,** purchased the said flat from **MRS. ASHA MANISHKUMAR MEHTA** and **MR. MANISHKUMAR RAMNIKLAL MEHTA,** vide an Agreement of Sale of Flat and Transfer of Shares, dated 24th October, 1996 and the said Agreement of Sale of Flat and Transfer of Shares, dated 24/10/1996 was duly registered on 19/11/1996 vide document Acknowledgement No. TNN1-7077–1996 with Sub Registrar of Assurances, Thane – 1, Thane. **MRS. ASHA MANISHKUMAR MEHTA** and **MR. MANISHKUMAR RAMNIKLAL MEHTA,** purchased the said flat from **MR. VENKATESH DARNAPPA HEGDE,** vide Agreement for Sale of Flat and Transfer of Shares, dated 12th July, 1994. The Original Agreement, dated 28th October, 1985 entered into between **M/S. DEDHIA CONSTRUCTION CO.** and **MR. VENKATESH DARNAPPA HEGDE,** is lost and/or misplaced. The N.C. in this connection has been lodged at Shree Nagar, Police Station, Thane City, Thane, vide No. 211/2022 on 21/02/2022.

All or any persons/ or other concerned authorities having title or any claims against, for in the said Flat No. B-18, situated at above or any part thereof or by way of any sale, exchange, inheritance, mortgage, possession, gifts, leases, lien, charge, trust, license, maintenance, easement taxation or otherwise, howsoever, are required to make the same known in writing to us at my under mentioned office within 14 days from the date of publication of this Public Notice, failing which it shall be presumed that there is no such any type of claims from any person over the said Flat No. B-18 and my client shall be Joint owners of the said property. If any claims received after the said 14 days period hereof, the same shall be considered as waived.

**Adv. S.E. KSHIRSAGAR**
111, 2ND Floor, New Modella Co-operative Premises Society Ltd., Padwal Nagar, Wagle Estate, Thane (West) – 400604.
Tel. : 022-20811151

## THE SAHYADRI SAHAKARI BANK LTD., MUMBAI

Registered Office: 446, J.S.S. Road, Mumbai. – 400 002
Branch Office at Shop No. 1 & 2, 2-A, Arjun Sagar Apartment, Anjurphata, Bhiwandi -421 302. Tel.:(022)-2205 6643/ 2201 7477/ 2201 6770
E-mail- recovery@thesahyadribank.com / sahyadriho@rediffmail.com

### POSSESSION NOTICE (FOR IMMOVABLE PEROPERTY)

**(As per Appendix IV read with Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)**

Whereas, The undersigned being the Authorised officer of the The Sahyadri Sahakari Bank Ltd., Mumbai having its Registered Office at 446, J.S.S. Road, Mumbai. - 400 002 and Branch Office at Shop No. 1 & 2, 2-A, Arjun Sagar Apartment, Anjurphata, Bhiwandi -421 302, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of Powers conferred under Section 13 (2) and 13 (12) read with rule 8 (1) of the Security Interest (Enforcement ) Rules 2002 issued a Demand Notice dated 14rd December, 2021 by Registered A/D on 14.12.2021 & hand delivered on 14.12.2021 having Address at
**1) MR. BAGDA GIRISH NARAYAN (Borrower– Hypti Loan A/c No. 100818140000047) Having Address At: Flat No. G/107, House No.1227, 1st floor, Premier park Building, Kamatghar, Bhiwandi 421302. 2) MR. PANDEY SANJAYKUMAR KEDARNATH (Guarantor -1) Having Address At: House No. 1658, Room No. 305, Patel Plaza, Premier Park, Kamatghar, Bhiwandi – 421302. 3) MR. YADAV RAMDHAN BAIJNATH (Guarantor-2) Having Address At: Pawansut Vikas Mandal, Janu Pada, Vaibhav Nagar, Akurli Road, Kandivali (E), Mumbai – 400 101.**
to repay the amount mentioned in the notice being Hypti Loan A/c No. 100818140000047 - **Rs.7,03,074/-(Rupees Seven Lakhs Three Thousand Seventy Four Only)** as on 30th November 2021 plus unapplied interest from 01.12.2021 together with further interest and other charges thereon at the contractual rates upon the footing of compound interest till it's actual realization (outstanding amount) within 60 days from the date of receipt of the said notice.

The aforementioned Borrower/Guarantor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the SARFAESI Act read with Rule 8 of the above said rules on this 15th day of **February of the year 2022.**

The Borrower/ Guarantor mentioned hereinabove in the particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the THE SAHYADRI SAHAKARI BANK LTD., MUMBAI having branch address at Shop No. 1 & 2, 2-A, Arjun Sagar Apartment, Anjurphata, Bhiwandi -421 302. for an amount of Hypti Loan A/c No. 100818140000047- **Rs.7,03,074/- (Rupees Seven Lakhs Three Thousand Seventy Four Only)** as on 30th November 2021 plus unapplied interest from 01.12.2021 together with further interest and other charges thereon at the contractual rates upon the footing of compound till it's actual realization. The Borrowers / Guarantor attention is invited to the Provisions of Sub-Section (8) of Sec.13 of the Act, in respect of time available, to redeem the secured asset.

### DESCRIPTION OF IMMOVABLE PROPERTY

All that piece and parcel of Land & Building : Flat No. G/107 on 1st floor, admeasuring area about 30.20 Sq.mts. (Built Up) in Premier Park Building bearing Municipal House No. 1227 constructed on piece and parcel of land known as S.No. 92/2 part & Survey No. 153/13 at Mauje Kamatghar, Tal. Bhiwandi, Dist. Thane; within the limits of Bhiwandi Nizampur City Municipal Corporation, Sub- Registration District Bhiwandi and Registration District Thane.

**Date : 25/02/2022**
**Place : Mumbai**

**Sd/-**
**Authorised Officer**
**The

## "अनंतम इपिक होम्स् एल.एल.पी."

आमच्या सर्वसाधारण क्रमांक ९९/५, ९९/६, १०५/५, १०६/१, १०५/२, १०६/४, १०६/५, १०६/७, १२२/३, १२३, १२४/२ आणि १२६/२, रीस गांव, तालुका -खालापूर, जिल्हा- रायगड, महाराष्ट्र येथील रहिवासी व व्यावसायिक प्रकल्पाला पर्यावरण व वातावरणीय मंजूर विभाग, महाराष्ट्र शासन मुंबई, यांच्याकडून पर्यावरण विषयक मंजुरी देण्यात आली आहे.
सदर पर्यावरण विषयक मंजुरीची प्रत केंद्रिय पर्यावरण, वन आणि जलवायु परिवर्तन मंत्रालय, भारत सरकार यांच्या http://environmentclearance.nic.in या संकेतस्थळावर उपलब्ध आहे.

---

punjab national bank — Together For the Better

**सर्कल कार्यालय मुंबई सेंट्रल**
पीएनबी प्रगती इमारत, ९ वा मजला, सी-१, बी ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई-४०००५१. दू.:- ०२२- २६५३२०५६, २६५३२०१२ ईमेल:cs6282@pnb.co.in

**शुद्धिपत्र**

पंजाब नॅशनल बँकेचे प्राधिकृत अधिकारी यांनी ०१.०३.२०२२ रोजी नवशक्ती या मराठी वृत्तपत्रात प्रसिद्ध केलेल्या वरील सूचनेमध्ये बँकेच्या शाखेचे नाव ऐवजी सर्कल सेंट्रल ऐवजी सर्कल मुंबई सेंट्रल असे वाचावे.
इतर मजकूर तसाच कायम राहील.

ठिकाण : मुंबई
दिनांक : ०३.०३.२०२२

सही/-
प्राधिकृत अधिकारी
पंजाब नॅशनल बँक

---

**अक्सिस बँक लिमिटेड**
(CIN: L65110GJ1993PLC020769)
कॉर्पोरेट कार्यालय: सुदामा, अॅक्सिस टावर, ओम प्लाझा, "अॅक्सिस हाऊस", सी-२, पहिला इलेक्ट्रॉनिक सदन, पासपोर्ट कुलाबा बस्ती, पालम, मुंबई-४०००५१. दू.: ९१ २२ ६६७५ ७०००
फॅक्स: ९१ २२ ६६७५ ७०१०
वेबसाईट: www.axisbank.com

**शुद्धिपत्र**

दै. नवशक्तिमध्ये २/०३/२०२२ रोजी पान क्र. ४ वर छापून आलेल्या अॅक्सिस बँक लिमिटेडच्या स्वारस्याच्या अभिव्यक्ती ("ईओआय") करिता आमंत्रणाच्या जाहिरातीमध्ये बदल दुसऱ्या ओळीत ('अंदाजे लांबी - १४३०.३५० कि.मी.)' ऐवजी ('अंदाजे लांबी - १४०.३५० कि.मी.') असे वाचण्यात यावे.

सही/-
प्राधिकृत अधिकारी
अॅक्सिस बँक लि.

---

**सेंट्रम कॅपिटल लिमिटेड**

**सीआयएन: एल६५१९०एमएच१९९४पीएलसी०११४८६**

**नोंदणीकृत कार्यालय:** रुम नंबर, बॅरि न्युब्युअल बिल्डिंग, डॉ. डी. एन. रोड, फोर्ट, मुंबई - ४०० ००१
**कॉर्पो. कार्यालय:** "सेंट्रम हाऊस", सी.एस.टी. रोड, विद्यानगरी मार्ग, कालिना, सांताक्रुझ (पूर्व), मुंबई - ४०० ०९८.
**दूरध्वनी:** ९१ २२ ४२९१ ९०००; **फॅक्स:** ९१ २२ ४२९१ ९८३३; **संकेतस्थळ:** www.centrum.co.in; **ई-मेल:** cs@centrum.co.in

### सूचना

कंपनी कायदा, २०१३च्या कलम ११० सहीत तरतुदी व इतर लागू असलेल्या तरतुदी व त्याबरोबर कंपन्या (व्यवस्थापन आणि प्रशासन) नियम, २०१४ च्या सहाव्यानांतर्गत, कंपनी दिनांक ११ फेब्रुवारी २०२२च्या टपाली मतदानासंबंधीच्या सूचनेत उल्लेख केलेल्या विशेष कामकाजाच्या सभासदांची मान्यता टपाली मतदानाद्वारे (ई-व्होटिंग) प्राप्त करण्यास इच्छुक आहे, हे नमूद: ओ श्री. जसपाल सिंग बिंद्रा (डीआयएन: ००१२८३२०) यांची कंपनीचे कार्यकारी अध्यक्ष म्हणून पुनर्नियुक्ती आणि व) कंपनीच्या सबसिडिअरिज/स्टेप-डाऊन सबसिडिअरिज/असोसिएट कंपन्या यांच्यासोबत करावयाच्या रिलेटेड पार्टी ट्रॅन्झॅक्शन्सची मान्यता.

कॉर्पोरेट कामकाज मंत्रालयाच्या परिपत्रकानुसार, लवचा क्रमांक-१५ महामारीच्या निमित्ताने झालेल्या असामान्य स्थितीत सामाजिक अंतर पाळण्याची आवश्यकता असल्याने, कंपन्यांना, सामान्य कामकाजाचे विषय टपाली मतदानाद्वारे घेण्याचा अधिकार असेल असे कामकाज वगळता, सभासदांची मान्यता आवश्यक असलेले सर्व निर्णय, जेथे सभासदांनी प्रत्यक्ष उपस्थित रहाणे असते अशी सर्वसाधारण सभा आयोजित न करता, टपालाद्वारे पाठवायच्या मतपत्रिकांच्या/ई-व्होटिंगच्या यंत्रणेच्या माध्यमातून, कंपनी कायदा, २०१३मधील तरतुदींनुसार व त्याअंतर्गत करण्यात आलेल्या नियमांनुसार घेण्याचा सल्ला देण्यात आलेला आहे. ज्या कंपन्यांनी कंपनी कायदा, २०१३ अंतर्गत ई-व्होटिंगची सुविधा पुरविणे आवश्यक असते, त्या जर ३० जून २०२२ पर्यंत किंवा पुढील आदेशापर्यंत, यापैकी जे लवकर असेल तोपर्यंत, यांचा हे बदल करून नियमांमधील नियम २० मधील आवश्यकता तसेच कॉर्पोरेट कामकाज मंत्रालयाच्या परिपत्रकात देण्यात आलेली सौलत लागू असेल, असे कॉर्पोरेट कामकाज मंत्रालयाने हे स्पष्ट केलेले आहे. सिवाय, ज्या भागधारकांनी त्यांचे ईमेल आयडी कंपनीकडे किंवा डिपॉझिटरीजकडे/डिपॉझिटरी पार्टिसिपंट्सकडे नोंदवलेले आहेत त्यांना टपालाद्वारे पाठवायच्या मतपत्रिकांसंबंधीची सूचना ईमेलद्वारे पाठवलेली आहे आणि सभासदांच्या होकार/नकार स्विट ई-व्होटिंग प्रणालीच्या माध्यमातून घेतला जाईल. ही टपालाद्वारे होणारी मतदान, त्यानुसार कॉर्पोरेट कामकाज मंत्रालयाच्या अनुपालनानुसार सुरू करण्यात येत आहे.

अशा प्रकारे कॉर्पोरेट कामकाज मंत्रालयाच्या परिपत्रकाच्या अनुपालनाचे टपालाद्वारे पाठवायच्या मतपत्रिकांसंबंधीची सूचना व त्याचबरोबर टपालाद्वारे पाठवायच्या मतपत्रिका आणि ई-पोस्ट बिझिनेस एक्झटन्सा द्वारा टपालाद्वारे होणाऱ्या मतदानासाठी भागधारकांना पाठवण्यात आलेल्या आहेत.

कंपनीने, शुक्रवार, दिनांक २५ फेब्रुवारी २०२२ ह्या अंतिम तारखेस सभासद असलेल्या सर्वांना ही टपालाद्वारे पाठवायच्या मतपत्रिकांसंबंधीची सूचना बुधवार, दिनांक ०२ मार्च २०२२ रोजी ई-मेल केलेली आहे. ज्या सभासदांनी, इलेक्ट्रॉनिक स्वरूप प्राप्त करण्यासाठी त्यांचे ईमेल पत्ते त्यांच्या डिपॉझिटरी पार्टिसिपंट्सकडे (इलेक्ट्रॉनिक शेअरहोल्डिंग)/कंपनी निबंधक आणि हस्तांतरण अभिकर्ता (प्रत्यक्ष स्वरूप भाग धारक केले असल्यास) यांच्याकडे नोंदवले आहेत, त्यांना टपालाद्वारे पाठवायच्या मतपत्रिकांसंबंधीची सूचना टपालाद्वारे आलेली आहे, ज्या सभासदांचे ईमेल नोंदवलेले नाहीत, ते त्यांचे ईमेल पत्ते तात्पुरत्या स्वरूपात कंपनीचे निबंधक आणि भाग हस्तांतरण अभिकर्ता, लिंक इनटाईम इंडिया प्रा. लि. यांच्याकडे https://linkintime.co.in/emailreg/email_register.html या लिंकवर लिंक करून आणि त्यात दिलेल्या मार्गदर्शनानुसार नोंदणीची प्रक्रिया पूर्ण करावी. ईमेल पत्ते नोंदवल्याची शेवटची तारीख शुक्रवार, दिनांक २५ मार्च २०२२ असेही आहे. ईमेल पत्त्यांसंदीचा नोंदवल्यानंतर भागधारकांना ई-व्होटिंग करता यावे म्हणून सुरुवातीचे संचित कॉर्पो आणि दुसरे आयडी आणि पासवर्डसहित ई-व्होटिंगची कार्यप्रणाली प्राप्त होईल. काही कारणे असल्यास भागधारक ml.helpdesk@linkintime.co.in वर लिहून कळवू शकतील.

ई-व्होटिंगसाठीची टपालाद्वारे पाठवायच्या मतपत्रिकांसंबंधीची सूचना कंपनीच्या www.centrum.co.in या संकेतस्थळावर, बीएसई लिमिटेडच्या (बीएसई) www.bseindia.com वर, नॅशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेडच्या ("एनएसई") www.nseindia.com वर आणि सेंट्रम कॅपिटल्स लिमिटेड (इंडिया) लिमिटेड ("सीडीएलएल") च्या www.evotingindia.com या संकेतस्थळावर पाहिली जाऊ शकते.

कंपनी इलेक्ट्रॉनिक माध्यमातून मतदानाची सुविधा (ई-व्होटिंग) सीडीएसएल प्लॅटफॉर्मच्या माध्यमातून पुरवीत आहेत. ई-व्होटिंगची कार्यप्रणाली, टपालाद्वारे पाठवायच्या मतपत्रिकांसंबंधीच्या सूचनेतील 'टिप्पा' ह्या शीर्षकाखाली दिलेली आहे.

सभासदांच्या नव्हे म्हणजे, दिनांक २५ फेब्रुवारी २०२२ रोजी नोंदवलेल्या भागधारकांच्या मतदानाच्या हक्काच्या संख्येच्या आधारे मतदानाचा हक्क असेल.

मतदानाचा कालावधी (ई-व्होटिंग) शुक्रवार, दिनांक ०४ मार्च २०२२ रोजी सकाळी ०९.०० वाजता सुरू होऊन, शनिवार दिनांक ०२ एप्रिल २०२२ रोजी संध्याकाळी ५.०० वाजता संपेल, त्यानंतर ई-व्होटिंगची सुविधा सीडीएसएलद्वारे निष्क्रिय केली जाईल.

टपालाद्वारे पाठवायच्या मतपत्रिकांची (ई-व्होटिंग) प्रक्रिया सदर आणि परिपत्रक पद्धतीने मार पाठवायाची संचालक मंडळाने शुक्रवार, दिनांक ११ फेब्रुवारी २०२२ रोजीच्या परिपत्रकाच्या रूपातील ठरावाद्वारे भी. जसेा दी. नरसेठी, प्रॉक्टिसिंग कंपनी सेक्रेटरी यांची छाननीकार म्हणून नियुक्ती केलेली आहे.

कार्यवाही अध्यक्ष किंवा त्यांच्याद्वारे लेखी स्वरूपात अधिकृत केलेली इतर कोणतीही व्यक्ती, छाननीकारांकडून टपालाद्वारे पाठवायाच्या मतपत्रिकांचा (ई-व्होटिंग) अहवाल प्राप्त झाल्यानंतर, टपालाद्वारे पाठवायच्या मतपत्रिकांच्या निकाल मंगळवार, दिनांक ०५ एप्रिल २०२२ रोजी किंवा त्यापूर्वी जाहीर करतील, असा प्रकारे छाननीकारांच्या अवलालोचना जाहीर केलेले निकाल कंपनीच्या www.centrum.co.in ह्या आणि सीडीएलएलच्या www.evotingindia.com ह्या संकेतस्थळावर प्रदर्शित केले जातील आणि कंपनीचे भाग ज्या स्टॉक एक्सचेंजेसमधी सूचीकृत करण्यात आलेले आहेत त्यांच्या महाराष्ट्रीय बीएसई लिमिटेड आणि नॅशनल स्टॉक एक्सचेंज ऑफ इंडिया यांच्ही पाठवले जातील.

ई-व्होटिंगच्या बाबतीतील कोणतीही शंका किंवा समस्यांसाठी सभासद, www.evotingindia.com वरील हेल्प सेक्शनमधील Frequently Asked Questions (FAQs) आणि evoting manual यांचा संदर्भ घेऊन शकतील. टपालाद्वारे पाठवायाच्या मतपत्रिका/ई-व्होटिंगची संबंधित कोणतीही शंका किंवा तक्रार असल्यास सभासद खाली सही करणाऱ्यांशी, खाली उल्लेख केलेल्या संपर्कांच्या तपशिलांवर संपर्क साधू शकतील.

संचालक मंडळाच्या आदेशानुसार
सेंट्रम कॅपिटल लिमिटेड करिता
हस्ता/-
कौशल कांकरुणाकरन
मुख्य वित्त अधिकारी

स्थान: मुंबई
दिनांक: ०२ मार्च २०२२

---

**एसबीसी को-ऑपरेटिव्ह बँक लि.**
(मल्टिस्टेट शेड्युल्ड बँक) (स्थापना : १९४६)
कायदा व परिपालन
रिटेल बँकिंग | कॉर्पोरेट बँकिंग | इलेक्ट्रॉनिक बँकिंग

**वसुली विभाग**
एसबीसी टॉवर, जव्हारलाल नेहरू रोड, वाकोला, सांताक्रुझ (पूर्व), मुंबई - ४०० ०५५.
दूरध्वनी क्रमांक : 71999970/975/928/986/971

## विक्रीकरिता जाहीर सूचना

सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ऐक्ट, २००२ च्या अंतर्गत तसेच नियम ८ (१) च्या तरतुदीसह वाचण्यात येणाऱ्या सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट रुल्स, २००२ च्या अंतर्गत तसेच नियम ९ (१) च्या तरतुदीसह वाचण्यात येणाऱ्या सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ऐक्ट, २००२ च्या अंतर्गत तसेच नियम ८ (६) च्या तरतुदीसह वाचण्यात येणाऱ्या सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) नियम, २००२ च्या नियम ९ अन्वये प्राप्त अधिकारांचा वापर करून दिनांक १८.११.२०२१ रोजी मागणी सूचना जारी करून कर्जदार व के. एम. गोयल ॲण्ड कं. यांना सदर सूचनेतील रकम म्हणजे रु.४,७५,९५,४४८.३७ (रुपये चार कोटी पंचाहत्तर लाख पंचाऐंशी हजार चारशे चौऐंचाळीस आणि सदतीस पैसे मात्र) अधिक ०१.०४.२०२१ पासून ३१.०३.२०२२ पर्यंत ९ टक्के व त्यानंतरचे व्याज आणि इतर खर्च, शुल्क इत्यादी परिपूर्ण भरण्याचे सांगितले होते. तसेच कर्जदार व त्यांचे जामीनदार यांनी सदर मागणी सूचनेतील रक्कम ही त्या-त्यावेळी (६) या तारीखेपासून ६० दिवसांच्या आत अदा करावी असे सांगितले होते. सदर कर्जदार व त्यांचे जामीनदार यांनी सदर रक्कम अदा करण्यास कसूर केल्याने, सदर आणि संबंधात अदा करावी लागणारी रक्कम व त्यावरील व्याज व खर्च वसूल होण्यास येथे खाली वर्णन केलेल्या मालमत्तेचा विक्रीकरिता जाहीर सूचना म्हणून विक्री करण्यात आलेली आहे.

**मालमत्तेचे ठिकाण आणि विस्तृत तपशील**

| राखीव किंमत (रुपये लाखात) | धरावयाची रक्कम (रुपये लाखात) | बयाणा रक्कम (रुपये लाखात) | निविदा प्रपत्रापासून तारीख निश्चितपासून तारीख आणि वेळ |
|---|---|---|---|
| युनिट क्र. १जी/६ ते १जी/११, पोटमजला १०८८ चौ.फूट निव्वळ जमिनीचा, टाकाऊ इंडिया कॉम्प्लेक्स प्रायव्हसी या क्र. १५४४/१/३/३), सर्व्हे क्र. ११५/५ (पार्ट), गाव आनंदगाव, तालुका, जि. ठाणे. | ₹८८.००/- | ₹६.०३.२०२२ रोजी सा. ११.०० ते दु. १.०० | ₹८.०० | रु.०७.०३.२०२२ रोजी दु. १.०० पा. |

**अटी आणि शर्ती**

1. विक्री ही सदर जाहिरातीत निर्देशित तारीख निविदा प्रपत्रात विहित अटी व शर्तीच्या अधीन आहे. बोली निर्देशित मालमत्तेच्या पुढील तपशील तारीख निविदा प्रपत्रे बँकेच्या कोल पत्त्यावरील कॉर्पोरेट कार्यालयातून प्राप्त करता येऊ शकतात.
2. इच्छुक बोलीदारांनी प्रत्येक मालमत्तेकरिताच वेगळ्या स्वतंत्र निविदा केवळ विहित निविदा प्रपत्रांतून सादर करावाव. प्रस्ताव रकमेच्या १० % इतका इरठेच्या डीडी/पीओसमवेत तसेच नगदतावा निविदा शुल्क रु. १०००/- (रु हजार) एसबीसी को-ऑपरेटिव्ह बँक लिमिटेडच्या नावे जरी मुंबई येथे देय डीडमुळे बँकेच्या धनाकार्यालय विहित निविदा प्रपत्रांत मोहोरबंद निविदा बोली पत्त्यावरील कॉर्पोरेट कार्यालयात देवलेल्या निविदा पेटीत दि. १४.०३.२०२२ रोजी दु. ४.३० वाजता या तपशीलांच्या सादर करावाव.
3. निविदा बोली अनुसूचीमध्ये दिलेल्या बाबींना वेळोवेळी कॉर्पोरेट कार्यालयात उपलब्धता राहील.
4. कर्जदार, संबंधित निविदाकार/इच्छुक/प्रतिभूतीचे मालक या त्यांचे अधिकृत प्रतिनिधी निविदा उपस्थितीचा वेळेस उपस्थित राहू शकतील. विक्री आयोजित करण्याचा संपूर्ण अधिकार बँकेच्या प्राधिकृत अधिकाऱ्यांकडे राखून आहे. याबाबत मालमत्तेसाठी सर्वोच्च किंवा पुरेसे प्राप्त बाबतीतही बोलीदारांच्या अंतर्गतची/बोलणी आयोजित करण्याचा अंतर्गत असेल. त्यामुळे बोलीदारांनी स्वतःहून या त्यांच्या अधिकृत प्रतिनिधींसाठी उपस्थित राहावे.
5. यासाठी बोलीदारास अनिश्चितकालापर्यंत देय प्रभार/शुल्क जसे स्टॅम्प ड्युटी, नोंदणीकरण शुल्क, प्रासंगिक खर्च, लागू असलेप्रमाणे मालमत्ता मधूनच पुरवाव्या १५ दराने टीडीएस आदींचे प्रदान करावे लागेल. यासाठी बोलीदारांना सर्व वैधानिक देणी, कोणी असल्यास, त्यांचेही प्रदान करावे लागेल तसेच अन्य कारित देणी जसे विद्युत प्रभार, पाणी प्रभार तसेच मेन्टेनन्स प्रभार व अन्य सेवांकरीता देय रकमा कोणी असल्यास, त्यांचेही प्रदान करावे लागेल. बँक (प्रतिभूत धनको) हे विक्री करण्यात यावयाच्या प्रतिभूत संपत्ती/व्यवहार मालमत्तेसंदर्भात कोणतीही जबाबदारी/अनुभवी अर्थात प्रदान कोणतीही जबाबदारी घेत नाहीत.
6. मालमत्तेच्या विक्रीचा लागू जीएसटीचे प्रदान खरेदीदारास करावे लागेल व ते बँकेकडे जमा करावे लागेल.
7. कोणतेही कारण न देता कोणताही या सर्व प्रस्ताव स्वीकारणे या पर्याय अधिकार बँकेकडे राखून आहे व सर्व प्रस्ताव रद्द करण्यात आल्यास, कोणत्याही निविदाकार/बोलीदारामधील बोलणी आयोजित करण्यात येईल या कोणत्याही निविदाकार/बोलीदार या अन्य निविदा पात्रकारांमधील खाजगी वाटाघाटीद्वारे मालमत्तेची विक्री करण्यात येईल.
8. मौकुरीदी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ९ (१) व ८ (६) अंतर्गत कर्जदार/हमीदार/त्रहाणकदारांना याद्वारे सूचना देण्यात येत आहे की, मागणी सूचनेतील धकित रकम पूर्णतः प्रदानित न झाल्यास, सदर मालमत्तेस अनुषंगाने प्रतिभूत/जप्ति निर्देशित संपत्तीची विक्री केली जाईल.
9. विक्री ही सही आहे जेथे आहे व ही काही आहे तेथे आहे तत्त्वाच्या अनुसरून प्रदानित खरेदीदारांनी मालमत्तेचे कब्जा/विक्रीसंदर्भातील कोणत्याही तपशिलाची घेतली घ्यावी.

10. बोली प्रपत्रात सादर करावयाची बोली-ऑफरटिव्ह बँक लि. च्या प्रत्यक्ष तारखेत आणे.
11. कायद्याच्या अनुच्छेद १३ च्या उपअनुच्छेद (८) च्या तरतुदीअंतर्गत कर्जदार/हमीदार/त्रहाणकदारांचे लक्ष वेधून घेण्यात येत आहे की त्यांनी उपलब्ध वेळेमध्ये प्रतिभूत मालमत्ता सोडवून घ्यावी.
12. विवाद, कही असल्यास, हे केवळ मुंबई न्यायालयाच्या अधिकारक्षेत्रे असतील.
13. विक्री सूचना आपली वेबसाइट https://www.sbcbank.com/Home/Notice - Of - Sale यही प्रदर्शित आहे.

ठिकाण : मुंबई
दिनांक : ०३.०३.२०२२

सही/-
प्राधिकृत अधिकारी

---

**बँक ऑफ इंडिया**
Bank of India **BOI**
**ब्रीच कँडी शाखा**
स्थान कोड नं. ५/१६१ ब्रीच कँडी रोड, मुंबई-४००००६
दूरध्वनी: २३५०१४१५/ फॅक्स: २३५०२४१
ईमेल- BreachCandy.MumbaiSouth@bankofindia.co.in

**कब्जा सूचना**
(स्थावर मालमत्तेची/जंगमतेची)

महाशय,
वित्तमत्तापत्तीतारी बँक इंडिया ने प्राधिकृत अधिकारी या नात्याने सिक्युरिटायझेशन आणि रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ऐक्ट, २००२ आणि कलम १३(१२) सहवाचन सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ नियम ३ अन्वये प्राप्त अधिकारांचा वापर करून दिनांक १८.११.२०२१ रोजी मागणी सूचना जारी करून कर्जदार व के. एम. गोयल ॲण्ड कं. यांना सदर सूचनेतील एकूण रक्कम रु. १,७५,९५,४४८.३७ (रुपये दोन कोटी पंचाहत्तर लाख पंचाऐंशी हजार चारशे चौऐंचाळीस आणि सदतीस पैसे मात्र) अधिक ०१.०४.२०२१ पासून ३१.०३.२०२२ पर्यंत ९ आणि त्यानंतरचे व्याज आणि इतर खर्च, शुल्क इत्यादी परिपूर्ण भरण्याचे सांगितले होते. तसेच कर्जदार व त्यांचे जामीनदार यांनी सदर रक्कम अदा करण्यास कसूर केल्याने, सदर आणि संबंधात अदा करावी लागणारी रक्कम व त्यावरील व्याज व खर्च वसूल होण्यास येथे खाली वर्णन केलेल्या मालमत्तेचा विक्रीकरिता जाहीर सूचना म्हणून विक्री करण्यात आलेली आहे.

**मालमत्तेचे ठिकाण**
बी/१/१४/३८/१५, सर्व्हेक्स इंडस्ट्रियल कंपाउंड, कोणी गाव, वसाळा, ता- भिवंडी, जि- ठाणे, महाराष्ट्र-४२१३०२
येथे स्थित आणि आणि स्थावरमत्ता प्रायमिक विक्रीकरिता सर्व भाग आणि विभाग.
सीमाचतुर्थक:
उत्तरेला गोडाऊन रिकाम
दक्षिणेला कंपनी गोदाम
पूर्वेला अंतर्गत रस्ता
पश्चिमेला इंडस्ट्रियल झ्यासोडी

ठिकाण : मुंबई
दिनांक : १९.०२.२०२२

हस्तेन कुमार
(प्राधिकृत अधिकारी)
बँक ऑफ इंडिया

---

**फॉर्म ए**
**जाहीर उद्घोषणा**
(दिवाणखानी जीव कॉन्ट्रॅक्टरी बाबी ऑफ इंडिया (सरळ परिमाणात प्रक्रिया)
रिझुलेशन २०१८ च्या रिझुलेशन २४)

**तुली अफेअरोर ट्रेनिंग इन्फ्रिटच्युर प्रा.लि.च्याबाबतची माहितीसाठी**

| | |
|---|---|
| १. | कॉर्पोरेट व्यवहारीचे नाव | तुली अफेअरोर ट्रेनिंग इन्फ्रिटच्युर |
| २. | कॉर्पोरेट व्यवहारीचा समावेशाची तारीख | २०/११/२०१३ |
| ३. | कॉर्पोरेट व्यवहारी ज्या अंतर्गत स्थापित/नोंदणीकृत आहे ते प्राधिकरण | रोकोडीर ऑफ, २२१६ आयने कंपनी प्रकरण, मुंबई |
| ४. | कॉर्पोरेट व्यवहारीचा कॉर्पोरेट आयडेंटीटी क्रमांक/लिमिटेड लायबिलिटी आयडेंटीटी क्रमांक | U०४१२२२०१३१२२१६३२२१६३ |
| ५. | कॉर्पोरेट व्यवहारीचा नोंदणीकृत कार्यालय आणि मुख्य कार्यालय (जर असल्यास) स्थान/पत्ता | रोकोडीर कार्यालय : तुली प्लस, तळ मजला, ४ गोवा स्ट्रीट, कामाठ्ठ स्ट्रीट, मुंबई ४००००१, महाराष्ट्र, भारत |
| ६. | कॉर्पोरेट व्यवहारीचे परिमाणात मुद्दे होण्याची तारीख | फेब्रुवारी १८, २०२२ |
| ७. | परिमाणकाराचे नाव, पत्ता, ई-मेल पत्ता, सूचनेची क्रमांक आणि नोंदणीकृत क्रमांक | नाव: कुसुदिनी भालोराव<br>पत्ता: एकमणी, ४०१/४०२, एम मजला, सीटी अॅण्ड जॉब, जे.एस.डी.रोड, मुंबई(पू), मुंबई-४००००८<br>ईमेल: kumudinipranjape@mmjc.in<br>सूचना क्र. IP-०१९९/२६८/२०<br>नोंदणी क्र. आयबीबीआय/आयपीपी-००२/आयपी-एन००९९९/२०१७-१८/१०२४३ |
| ८. | तुली साठा कारवाईची अंतिम तारीख | मार्च ३०, २०२२ |

मांडणी सूचना देण्यात येते की, मी, तुली अफेअरोर ट्रेनिंग इन्फ्रिटच्युर यांची फेब्रुवारी १८, २०२२ रोजी प्रोव्हिजनाच्यानात सुरवात झाली आहे.
सदरचे मी तुली अफेअरोर ट्रेनिंग इन्फ्रिटच्युर विनंतीवरील प्रतिभूत/जप्ति निर्देशित संपत्तीची विक्री केली जाईल. सदर मी तुली अफेअरोर ट्रेनिंग इन्फ्रिटच्युर यांच्याकडे ३० मार्च, २०२२ रोजीस किंवा पूर्वी व्यावसायिक माणसाला देत आहे.
सदरचे मी व्यावसायिक माणसाने दाखविले दुसरीचे पुरावे केवळ इलेक्ट्रॉनिक माध्यमाद्वारे मार्ग करावेत. हात सर्व हितसंबंधीतांनी दाखवले पुरावे व्यक्तिगत दाखवावेत.
पुढील अंतिम दिनाच्यात कायद्याच्या पुरावाची सारांशित्मक तिकीत पाठ आहेत.

सही/-
कुसुदिनी भालोराव
परिमाणकार
नोंदणी क्र. आयबीबीआय/आयपीपी-००२/आयपी-एन००९९/२०१७-१८/१०२४३
दिनांक: मार्च ०१, २०२२
ठिकाण: मुंबई

---

**जाहीर सूचना**

सर्वसामान्य जनतेला याद्वारे सूचित करण्यात येते की आमचे अशिल, मे. **मधुट फायनान्स लि. (GSTIN 32AABCT0343B1Z7), नोंदणीकृत कार्यालय: 2 रा मजला, मधुट चेंबर्स, बेनंजी रोड, कोची - 682018, केरळ, भारत, CIN: L65910KL1997PLC011300, दूरध्वनी: +91 484-2396478, 2394712, फैक्स: +91 484-2396506, mails@mudhootgroup.com, www.mudhootfinance.com** खाली दिलेल्या तपशिलानुसार, बकवाकीवर कर्जदारांनी, यांनी नावे नाहत देतलेल्या दाणिग्याचे मिलाव **(31.01.2021 या कालावधीपर्यंतची मेस्ब्युक्त/कर्जी गुद्रतीया खाती)** करणार आहेत. सर्व इच्छुक दाखलेदारांनी होऊ शकतात.

**प्रथम मिलावा तारीख: 11.03.2022**

**Mumbai-Vasai Road West:** MAL-2589, 3461, 3823, 3931, 3965, 4809, 4857, 4891, 4972, 4975, MUL-3218, 3276, 3856, 3874, 4379, 4481, 4866, 5331, 6805, 7296, 7516, 7587, 7801, 8034, 8053, 8056, 8066, 8067, 8079, 8086, 8105, 8113, 8114, 8115, 8142, 8145, 8159, 8161, 8162, 8163, 8164, 8165, 8186, 8212, 8224, 8231, 8234, 8241, 8242, 8259, 8265, 8272, 8278, 8279, 8284, 8291, 8295, 8307, 8308, 8309, 8311, 8312, 8322, 8340, 8343, 8344, 8349, 8350, 8351, 8352, 8364, 8373, 8430, 8443, 8458, 8463, 8495, 8499, 8501, 8503, 8506, 8516, 8517, 8518, 8571, 8577, 8581, 8585, 8590, 8591, 8612, 8616, 8625, 8635, 8636, 8637, 8654, 8655, 8658, 8663, 8681, 8690, 8704, 8710, 8729, 8752, 8753, MWS-1768, 3158, 3582, 3847, **Mumbai-Nalasopara:** MAL-1597, 2025, 2293, 2294, 2845, 2886, 3004, 3343, 3344, 3346, 3361, 3364, 3369, MHP-183, MUL-4116, 5376, 5533, 5535, 5701, 5715, 5917, 5927, 6644, 6734, 6749, 6890, 7842, 7774, 8197, 8712, 8835, 8836, 8848, 9092, 9146, 9157, 9218, 9270, 9376, 9391, 9426, 9486, 9582, 9591, 9640, 9720, 9882, 9961, 9969, 9973, 9976, 9979, 9985, 9988, 9993, 9994, 10002, 10015, 10027, 10028, 10040, 10043, 10058, 10075, 10076, 10087, 10092, 10095, 10100, 10104, 10108, 10126, 10132, 10160, 10161, 10187, 10192, 10193, 10200, 10201, 10209, 10219, 10222, 10237, 10241, 10244, 10247, 10261, 10265, 10267, 10268, 10274, 10277, 10293, 10296, 10310, 10333, 10338, 10355, 10359, 10371, 10373, 10376, 10379, 10380, 10381, 10382, 10387, 10388, 10390, 10392, 10394, 10395, 10412, 10415, 10427, 10428, 10433, 10453, 10460, 10462, 10463, 10479, 10483, 10486, 10487, 10494, 10500, 10511, 10513, 10516, 10517, 10518, 10522, 10525, 10546, 10570, 10604, 10610, 10619, 10620, 10621, 10622, 10628, 10629, 10631, 10632, 10643, 10655, 10673, 10681, 10687, 10696, 10699, 10702, 10721, 10722, 10734, 10736, 10746, 10762, 10794, 10805, 10812, 10813, 10823, 10828, 10829, 10830, 10834, 10835, 10837, 10838, 10865, MWS-1290, 2963, 3129, **Mumbai Virar:** MAL-2258, 2430, 2434, 2525, 2546, 2623, 2726, 2753, 2755, MDL-522, MUL-3855, 4067, 5318, 5447, 5672, 5812, 6428, 6538, 6539, 6805, 6875, 7113, 7616, 9176, 9581, 9765, 9766, 9901, 10014, 10072, 10073, 10074, 10171, 10188, 10639, 10705, 10734, 10738, 10911, 10921, 10939, 10943, 10948, 10950, 10961, 10966, 10967, 10970, 10973, 10976, 10979, 10982, 10989, 10992, 10996, 11016, 11021, 11027, 11030, 11031, 11041, 11045, 11048, 11056, 11077, 11078, 11081, 11082, 11094, 11102, 11111, 11127, 11130, 11133, 11156, 11163, 11173, 11175, 11185, 11191, 11223, 11224, 11226, 11230, 11241, 11242, 11245, 11257, 11258, 11259, 11260, 11261, 11269, 11271, 11299, 11305, 11308, 11311, 11315, 11324, 11328, 11340, 11344, 11350, 11360, 11362, 11367, 11382, 11388, 11389, 11412, 11416, 11423, 11432, 11433, 11437, 11438, 11448, 11451, 11457, 11479, 11487, 11490, 11507, 11508, 11512, 11516, 11517, 11524, 11528, 11532, 11541, 11543, 11561, 11563, 11585, 11569, 11576, 11578, 11582, 11587, 11598, 11600, 11602, 11605, 11606, 11612, 11624, 11627, 11632, 11637, 11645, 11653, 11659, 11669, 11670, 11677, 11678, 11680, 11691, 11694, MWS-1411, 1558, 1920, **Mumbai-Nallasopara East:** MAL-2876, 4043, 4067, 5080, 5248, 5348, 5465, 5604, 5640, 5661, 5722, 5758, 5784, 5829, 5842, 5906, 5913, 5938, 6027, 6055, 6062, MUL-5236, 5942, 6132, 6236, 6272, 6627, 6671, 6679, 7154, 7164, 7189, 7380, 7600, 7679, 8104, 8105, 8217, 8219, 8640, 8646, 9053, 9336, 9854, 10107, 10402, 10519, 10722, 10730, 10738, 10766, 10767, 10768, 10785, 10786, 10789, 10797, 10798, 10801, 10824, 10836, 10841, 10857, 10878, 10922, 10943, 10944, 10953, 10954, 10956, 10957, 10962, 10994, 10996, 10997, 10998, 11001, 11002, 11012, 11014, 11015, 11021, 11022, 11048, 11050, 11051, 11054, 11058, 11074, 11095, 11100, 11101, 11102, 11111, 11121, 11122, 11123, 11124, 11128, 11132, 11155, 11160, 11161, 11162, 11163, 11177, 11184, 11186, 11187, 11195, 11199, 11200, 11201, 11213, 11221, 11223, 11231, 11241, 11242, 11249, 11256, 11267, 11298, 11300, 11301, 11306, 11314, 11318, 11328, 11329, 11356, 11360, 11365, 11368, 11369, 11373, 11377, 11387, 11390, 11402, 11403, 11408, 11416, 11469, 11483, 11493, 11494, 11510, 11522, 11524, 11525, 11529, 11530, 11545, 11561, 11571, 11588, 11589, 11592, MWS-638, 1143, **Palghar-(MA):** MAL-2480, 2954, 2965, 3153, 3166, 3204, 3248, 3297, 3308, 3317, 3320, 3328, MUL-6081, 8959, 7950, 8259, 8645, 8688, 8753, 8974, 9077, 9129, 9289, 9322, 9517, 9518, 9529, 9540, 9553, 9583, 9591, 9595, 9599, 9616, 9627, 9655,